## GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:6901 ANSWERED ON:07.05.2010 IT EVASION BY PRIVATE TELEPHONE OPERATORS Singh Shri Sushil Kumar

## Will the Minister of FINANCE be pleased to state:

(a) whether some private telephone operators have evaded income tax;

(b) if so, the details of dues outstanding against the private telephone operators for each of the last two years; and

(c) the action taken by the Government to recover the same without delay?

## Answer

## MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S.PALANIMANICKAM)

(a) Income Tax Department takes necessary steps for prevention and detection of tax evasion by various categories of persons/entities including private telephone operators. However, the details of evasion of income tax by private telephone operators are not maintained centrally. The collection of details would require examination of individual case records of all Assessment units and investigation units, involving considerable time and effort, which may not be commensurate with the objective sought to be achieved.

Necessary action in accordance with the provisions of the Direct Tax Laws is taken by the officers having jurisdiction over the cases to bring to tax the undisclosed income detected.

(b) & (c): The details of tax dues outstanding against the private telephone operators are not maintained centrally. However, in addition to the statutory measures for recovery to tax dues prescribed under the Income Tax Act, 1961, certain special measures like monitoring of large cases by a Task Force, follow up with appellate authorities for early disposal of appeals involving high demand, and monitoring of all outstanding arrears above Rs.10 Crore by the CBDT are also taken to expedite recovery of tax arrears.